

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH & FAMILY WELFARE**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 1039  
TO BE ANSWERED ON 7<sup>th</sup> DECEMBER 2021**

**GRADING AND CLASSIFICATION OF PRIVATE HOSPITALS AND NURSING HOMES**

**1039. SHRI SAMBHAJI CHHATRPTI:**

Will the MINISTER OF HEALTH & FAMILY WELFARE be pleased to state:

- (a) whether Government has given any thought to grading and classification of private hospitals and nursing homes on the basis of facilities available, to fix reasonable charges in view of these turning into commercial ventures and issue guidelines to the States and UTs accordingly;
- (b) If so, the details thereof;
- (c) whether Government maintains and updates data on private hospitals and nursing homes with facilities and specialization available; and
- (d) if so, the details thereof?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE  
(DR. BHARATI PRAVIN PAWAR)**

(a) & (b) Health is a State subject and it is for the states to do grading and classification of private hospitals and nursing homes on the basis of facilities available, to fix reasonable charges and issue guidelines.

However, under the Clinical Establishments (Registration and Regulation) Act, 2010 (CE Act, 2010), National Council for Clinical Establishments has approved categorization of hospitals into following four categories depending upon the type of services provided by them:

- General Practice

- Single specialty
- Multi specialty
- Super specialty

Further, National Council of Clinical Establishments has approved a standard list of medical procedures and standard template for costing which has been shared with all States and UTs, where CE Act, 2010 is applicable to define the cost of various procedures and services provided by the Clinical Establishments taking into the account all factors including local factors.

As on date, the CE Act, 2010 has been adopted by 11 States and 6 UTs. Another 17 States and 1 UT have their own Act.

(c) & (d) Under CE Act, 2010, National Council maintains Digital National Register of those Clinical Establishments, who have registered through online and the same is available in public domain at the web link

[http://clinicalestablishments.gov.in/cms/national\\_register\\_of\\_clinical\\_establishments.aspx](http://clinicalestablishments.gov.in/cms/national_register_of_clinical_establishments.aspx)